

Employment in the Indian Drugs and Pharmaceuticals Limited to Member of Family of Employee Dying in Harness

4656. SHRI RAMSWAROOP RAM: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 3554 on 18.8.1987 regarding appointments in public undertakings on compassionate ground and state:

(a) whether the Indian Drugs and Pharmaceuticals Limited follows the general practice of providing employment to a member of the family of their employee who dies in harness and when there is no other earning member in the family;

(b) if not, the reasons therefor;

(c) how many applications were received by IDPL during the last three years for employment to members of families of employees who died in harness;

(d) whether employment has been provided in the above cases; and

(e) if not, the reasons for the same and when employment will be provided where such assistance has not so far been provided?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) and (b). In the past, Indian Drugs and Pharmaceuticals Limited (IDPL) had been following the practice of providing employment to a member of the family of employees who died in harness, on the pattern of Government of India. However, this practice has been kept in abeyance in view of the existing overmanning in the company.

(c) to (e). IDPL received applications for

employment on compassionate ground as under:-

1984 - 13

1985 - 27

1986 28

For the reasons stated in reply to parts (a) and (b) of the Question, employment could not be provided to the applicants from 1985.

Setting up of Thermal Hydroelectric Projects

4657. SHRI E.S.M. PAKEER MOHAMED: Will the Minister of ENERGY be pleased to state the progress made so far in the setting up of the thermal power projects and hydroelectric projects as envisaged in the Seventh Five Year Plan?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): So far, 6557 MW of thermal capacity and 2122.32 MW of hydroelectric capacity has been added during the Seventh Plan period.

Contracts for Supply of Switch Board Wire and Cable by I.T.I.Ltd., Bangalore.

4658. SHRI PRAKASH CHANDRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Indian Telephone Industries Ltd., Bangalore have recently finalized contracts for next two years for supply of switch board wires and cables;

(b) if so, the details thereof;

(c) whether these contracts have been

awarded to certain suppliers without any tangible settlement for recovery of about one crore rupees from these suppliers on account of refund of excise duty which these supplies were obliged to reimburse to ITI; and

(d) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATION (SHRI SONTOSH MOHAN DEV):(a) Yes, Sir,

(b) to (d). Orders have been placed on three firms for supply of switch board wires amounting to 15.6 crores conductor meters.

Two of the firms who have been awarded the contract for supply of switch board wires and switch board cables have been regular suppliers to Indian Telephone Industries. They had taken refund of some excise duty on past cases, part of which in turn they are due to refund to the Indian Telephone Industries (I.T.I.).

The matter is under discussion between I.T.I. and these firms.

Assets of Monopoly Houses

4659. SHRI ARUN KUMAR NEHRU:

Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 634 on 10 November, 1987 regarding assets of monopoly houses and state:

(a) the details of assets of monopoly houses for the last five years i.e. 1981, 1982, 1983, 1984 and 1985 year wise separately; and

(b) whether any change has been made from 1982 onwards with regard to the assets of the houses; if so, the details thereof in respect of each monopoly house?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a and (b). A statement showing assets of the top 20 monopoly houses ranked according to their assets in 1985 during each of the years 1981 to 1985 is given below.

The statement also included two other houses which were within the top 20 monopoly houses during any of the years between 1982 to 1984, but were not within top 20 monopoly houses in 1985.

STATEMENT

Assets for the accounting periods ended during 1981, 1982, 1983, 1984 and 1985 of companies registered under section 26 of the MRTP Act and belonging to (a) the top 20 Industrial Houses ranked according to their assets in 1985 and (b) other Industrial Houses which were within top 20 houses during any of the year 1982 to 1984

(Rs. in crores)

Sl. No.	Name of the Industrial House	ASSETS				
		1981	1982	1983	1984	1985
1	2	3	4	5	6	7
a)	Top 20 Houses in 1985					
1.	Birla	1691.69	2004.74	2830.94	3359.04	4111.55